

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 896 of 2020

IN THE MATTER OF:

M/s. Visisth Services Ltd.

...Appellant

Versus

Mr. S. V. Ramani & Ors.

...Respondents

Present:

For Appellant :

**Mr. Ratnanko Banerjee, Senior Advocate with
Mr. Jeevan Ballav Panda, Mr. Gaurav Sharma, Ms.
Shalini Sati Prasad and Ms. Meher Tandon,
Advocates**

For Respondents :

**Mr. Sanjeev Kumar, Mr. Abhishek Goyal and Mr.
Anshul Sehgal, Advocates for R-1**

O R D E R

(Through Virtual Mode)

19.10.2020 Apart from other issues, the question raised for consideration in this appeal by Mr. Ratnanko Banerjee, Senior Advocate representing the Appellant is that the demand of balance consideration by 'Liquidator' is unwarranted.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

At this stage, Mr. Sanjeev Kumar, Advocate waived and accepted notice on behalf of Respondent No. 1. No further notice needs to be issued on this Respondent.

List the appeal 'for Admission (After Notice)' on **4th December, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

/ns/gc/